

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.32/2001.

Tuesday this the 12th day of June 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K.R.Raveendranathan Nair,
(Retired Head Clerk,
Employees' Provident Fund)
"Jayasree", TC 28/2552,
Dhanya Remya Lane,
Thiruvananthapuram-1.

Applicant

(By Advocate M/s Santhosh & Rajan)

Vs.

1. Union of India, represented by
the Secretary, Ministry of Labour,
New Delhi.
2. The Central Board of Trustees,
Employees' Provident Fund,
New Delhi, represented by its
Chairman, Shrama Sakthi Bhavan,
New Delhi.
3. The Central Provident Fund Commissioner,
New Delhi, Bhavishya Nidhi Bhavan,
14, Bhikaji Camma Place, New Delhi-1.
4. The Oriental Insurance Company Ltd.,
represented by Senior Divisional
Manager, Divisional Office No.I
(Code No.21110),
Jeevan Vihar, 3rd Floor,
Sansad Marg, New Delhi-1. Respondents

(By Advocate Shri N.Anilkumar, ACGSC(R-1)
(By Advocate Shri N.N.Sugunapalan (R.2&3)

The application having been heard on 12th June 2001
the Tribunal on the same day delivered the following:

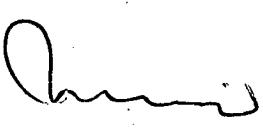
O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this O.A. seeking to set aside A-2 and for a declaration that the non-reimbursement of the medical claim of the applicant for the period from 6.4.1997 to 17.4.1997 is illegal and for a direction to the 3rd respondent to reimburse the medical expenses of the applicant to the extent of Rs.20,727.65 for his treatment in Cosmopolitan Hospital, Trivandrum during the period from 6.4.1997 to 17.4.1997.

2. The respondents have filed a reply statement in which it has been stated that payment of the amount claimed by the applicant has been made on 1.2.2001 and therefore, the application has become redundant as the claim has already been ~~settled~~ made. In view of the statement made by the respondents, the application has become infructuous and the same is dismissed without any order as to costs.

Dated the 12th June, 2001.


T.N.T.NAYAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN

rv

Annexure A-2: True copy of order No.P/V/12/2/89/CGHS/Vol.IV(Pt.)/98151 dated 12.1.2000 issued by the 3rd respondent.